



# TAMIL NADU GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

No. 13]

CHENNAI, WEDNESDAY, MARCH 30, 2022  
Panguni 16, Pilava, Thiruvalluvar Aandu-2053

## Part II—Section 2

Notifications or Orders of interest to a section of the public  
issued by Secretariat Departments.

### NOTIFICATIONS BY GOVERNMENT

#### CONTENTS

	<i>Pages.</i>		<i>Pages.</i>
FINANCE DEPARTMENT		Chennai City Civil Courts Act - Notification .. ..	631-632
Tamil Nadu Transparency in Tenders Act.— Notification .. ..	630	LABOUR WELFARE AND SKILL DEVELOPMENT DEPARTMENT	
HOME DEPARTMENT		Minimum Wages Act.— Draft Notification regarding Revision of Minimum rates of wages for employment in Sago Industry, etc. .. ..	632-635
Code of Criminal Procedure - Declaration as Police Station .. .. .	630	Labour Courts for Adjudication. .. ..	635-636
Protection of Human Rights Act.—Appointment of Law Officer to the Human Rights Court in Pudukottai District on tenure basis.. ..	630		
Tamil Nadu Civil Courts Act.—Constitution of a Sub Court at Ambur (now in Tirupattur District) in Vellore District, etc. .. ..	630-631		

## NOTIFICATIONS BY GOVERNMENT

## FINANCE DEPARTMENT

**Notifications under the Tamil Nadu Transparency in Tenders Act.**

[G.O. Ms. No. 60, Finance (Salaries), 1st March 2022, மாசி 17, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No.II(2)/FIN/185/2022.—In exercise of the powers conferred by clause (bb) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby declares the procurement related to carrying out of the Tuberculosis Vulnerability Mapping in Tamil Nadu by the National Institute for Research in Tuberculosis and the Tamil Nadu Volunteer Resource Centre.

[G.O. Ms. No. 62, Finance (Salaries), 4th March 2022, மாசி 20, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No.II(2)/FIN/186/2022.— In exercise of the powers conferred by clause (bb) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby declares to engage M/s. Metal Scrap Trading Corporation Limited by the Tamil Nadu Arasu Cable TV Corporation Limited for the disposal of its e-Waste through e-Auction.

N. MURUGANANDAM,  
Additional Chief Secretary to Government.

## HOME DEPARTMENT

**Declaration as Police Station under the Code of Criminal Procedure.**

[G.O. Ms. No. 84, Home (Pol-XIV), 18th February 2022, மாசி 6, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/187/2022.—Under clause (s) of Section 2 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Governor of Tamil Nadu hereby declares that with effect on and from the 18th February 2022, the State Cyber Crime Investigation Centre at the Cyber Crime Wing Headquarters, Chennai shall be a Police Station and specifies its jurisdiction as the State of Tamil Nadu.

**Appointment of Law Officer to the Human Rights Court in Pudukkottai District on tenure basis under the Protection of Human Rights Act.**

[G.O. (D) No. 297, Home (Courts.VIA), 14th March 2022, மாசி 30, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/188/2022.—In exercise of the powers conferred by Section 31 of the Protection of Human Rights Act, 1993 (Central Act 10 of 1993), the Governor of Tamil Nadu hereby appoints Thiru.K.M.Murugesan, S/o. Muniyandi, No. 1352, Kamban Nagar, Rajagopalapuram, Pudukkottai Taluk, Pudukkottai District as Special Public Prosecutor for the purpose of conducting cases registered under the Human Rights Act, 1993 before the Principal

Sessions Court, Pudukkottai District on tenure basis for a period of three years from the date of taking charge of his appointment subject to observance of existing terms and conditions of appointment.

**Notifications under the Tamil Nadu Civil Courts Act.****Constitution of a Sub Court at Ambur (now in Tirupattur District) in Vellore District under the Act.**

[G.O. Ms. No. 121, Home (Courts-III), 3rd March 2022, மாசி 19, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/189/2022.—In exercise of the powers conferred by the first paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby alters the number of Subordinate Judges to be appointed under the said Act for Vellore District as TWELVE with effect from the date on which the Subordinate Judge, assumes charge of the Subordinate Judge's Court at Ambur.

## NOTIFICATION-II

[G.O. Ms. No. 121, Home (Courts-III), 3rd March 2022, மாசி 19, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/190/2022.—In exercise of the powers conferred by second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras hereby fixes the number of Subordinate Judges to be appointed for the Subordinate Judge's Court at Ambur in Vellore District (now in Tirupattur District) as ONE with effect from the date on which the Subordinate Judge, Ambur assumes charge of that Court.

## NOTIFICATION-III

[G.O. Ms. No. 121, Home (Courts-III), 3rd March 2022, மாசி 19, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/191/2022.—In exercise of the powers conferred by Section 5 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby fixes Ambur in Vellore District as the place at which the Subordinate Judge's Court, Ambur shall be held.

## NOTIFICATION-IV

[G.O. Ms. No. 121, Home (Courts-III), 3rd March 2022, மாசி 19, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/192/2022.—In exercise of the powers conferred by Section 10 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, hereby directs that in the District of Vellore, the Subordinate Judge's Court at Vaniyambadi shall cease to have original jurisdiction over the Principal District Munsif Court, Ambur and the Additional District Munsif-cum-Judicial Magistrate Court, Ambur and hereby fixes the local limits of the Principal District Munsif Court, Ambur and the Additional District Munsif-cum-Judicial Magistrate Court, Ambur as the local limits of jurisdiction of the Subordinate Judge's Court at Ambur with effect from the date on which the Subordinate Judge, Ambur assumes charge of that Court.

**Constitution of dedicated Commercial Courts and Designation of Commercial Courts in two tier and Designation of Commercial Appellate Courts under the Act.**

[G.O. Ms. No. 147, Home (Courts-II), 15th March 2022,  
பங்குனி 1, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/193/2022.— In exercise of the powers conferred by Section 3-A of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby appoints one more Additional District Judge to the District Court, Coimbatore for the purpose of posting him as a Judge of the Commercial Court for exclusive trial of cases under the Commercial Courts Act, 2015 (Central Act 4 of 2016) and also fixes the number of District Judge and Additional District Judges to be appointed to the said District Court as **10**, with effect on and from the date on which the Additional District Judge, assumes charge of the Commercial Court.

**NOTIFICATION-II**

[G.O. Ms. No. 147, Home (Courts-II), 15th March 2022,  
பங்குனி 1, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/194/2022.—In exercise of the powers conferred by Section 3-A of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby appoints one more Additional District Judge to the District Court, Kancheepuram @ Chengalpattu for the purpose of posting him as a Judge of the Commercial Court for exclusive trial of cases under the Commercial Courts Act, 2015 (Central Act 4 of 2016) and also fixes the number of District Judge and Additional District Judges to be appointed to the said District Court as **7**, with effect on and from the date on which the Additional District Judge, assumes charge of the Commercial Court.

**NOTIFICATION-III**

[G.O. Ms. No. 147, Home (Courts-II), 15th March 2022,  
பங்குனி 1, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/195/2022.—In exercise of the powers conferred by Section 3-A of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby appoints one more Additional District Judge to the District Court, Salem for the purpose of posting him as a Judge of the Commercial Court for exclusive trial of cases under the Commercial Courts Act, 2015 (Central Act 4 of 2016) and also fixes the number of District Judge and Additional District Judges to be appointed to the said District Court as **9**, with effect on and from the date on which the Additional District Judge, assumes charge of the Commercial Court.

**NOTIFICATION-IV**

[G.O. Ms. No. 147, Home (Courts-II), 15th March 2022,  
பங்குனி 1, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/196/2022.—In exercise of the powers conferred by the first and second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III

of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby appoints one more Additional Subordinate Judge to the Subordinate Court, Coimbatore, for the purpose of posting him as a Judge of the Commercial Court for exclusive trial of cases under the Commercial Courts Act, 2015 (Central Act 4 of 2016) and also fixes the number of Subordinate Judge and Additional Sub Judges to be appointed to Coimbatore District as **8** and **6** respectively, with effect from the date on which the Additional Subordinate Judge, assumes charge of the Commercial Court.

**NOTIFICATION-V**

[G.O. Ms. No. 147, Home (Courts-II), 15th March 2022,  
பங்குனி 1, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/197/2022.—In exercise of the powers conferred by the first and second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High Court, Madras, hereby appoints one more Additional Subordinate Judge to the Subordinate Court, Kancheepuram District @ Chengalpattu, for the purpose of posting him as a Judge of the Commercial Court for exclusive trial of cases under the Commercial Courts Act, 2015 (Central Act 4 of 2016) and also fixes the number of Subordinate Judge and Additional Sub Judges to be appointed to Kancheepuram District @ Chengalpattu as **8** and **3** respectively, with effect from the date on which the Additional Subordinate Judge, assumes charge of the Commercial Court.

**NOTIFICATION-VI**

[G.O. Ms. No. 147, Home (Courts-II), 15th March 2022,  
பங்குனி 1, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/198/2022.—In exercise of the powers conferred by the first and second paragraph of Section 4 of the Tamil Nadu Civil Courts Act, 1873 (Central Act III of 1873), the Governor of Tamil Nadu, after consultation with the High court, Madras, hereby appoints one more Additional Subordinate Judge to the Subordinate Court, Salem, for the purpose of posting him as a Judge of the Commercial Court for exclusive trial of cases under the Commercial Courts Act, 2015 (Central Act 4 of 2016) and also fixes the number of Subordinate Judge and Additional Sub Judges to be appointed to Salem District as **10** and **6** respectively, with effect from the date on which the Additional Subordinate Judge, assumes charge of the Commercial Court.

**Notification under the Chennai City Civil Courts Act.**

**NOTIFICATION-VII**

[G.O. Ms. No. 147, Home (Courts-II), 15th March 2022,  
பங்குனி 1, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/HO/199/2022.—In exercise of the powers conferred by sub-section (1) of Section 4 of the Chennai City Civil Courts Act, 1892 (Central Act VII of 1892), the Governor of Tamil Nadu, hereby appoints one more Additional District Judge to the City Civil Court, Chennai for the purpose of posting him as a Judge of the Commercial Court for exclusive trial of cases under the Commercial Courts Act, 2015 (Central Act 4 of 2016) with effect on

and from the date on which the Additional District Judge, assumes charge of the Commercial Court.

S.K. PRABAKAR,  
Additional Chief Secretary to Government.

LABOUR WELFARE AND SKILL DEVELOPMENT  
DEPARTMENT

**Notifications under the Minimum Wages Act.**

**Draft Notification Regarding Revision of minimum rates of Wages for employment in Sago Industry under the Act.**

[G.O.(D) No. 95, Labour Welfare and Skill Development (J1), 7th March 2022, மாசி 23, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/LWSD/200/2022.—The following draft Notification, which is proposed to be issued in exercise of the powers conferred by clause (b) of sub-section (1) of Section 3 and sub-section (2) of Section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), is hereby published for information of all persons likely to be affected thereby, as required under clause (b) of sub-section (1) of Section 5 of the said Act.

2. Notice is hereby given that the draft Notification will be taken into consideration on or after the expiry of two months from the date of publication of this Notification in the *Tamil Nadu Government Gazette* and that any objection or suggestion, which may be received from any person with respect thereto before the expiry of the aforesaid period will be considered by the Government of Tamil Nadu. Objection or suggestion, if any, should be addressed to the Secretary to Government, Labour Welfare and Skill Development Department, Secretariat, Chennai – 600 009 through the Commissioner of Labour, DMS Campus, Chennai – 600 006.

**DRAFT NOTIFICATION**

In exercise of the powers conferred by clause (b) of sub-section (1) of Section 3 and sub-section (2) of Section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948) and in supersession of the Labour and Employment Department Notification No. II(2)/LE/1092/2018, published at pages 1179 and 1180 of Part II-Section 2 of the *Tamil Nadu Government Gazette*, dated the 26th December 2018, the Governor of Tamil Nadu hereby revises the minimum rates of wages payable to the classes of employees in the employment in Sago Industry in the State of Tamil Nadu specified in column (2) of the Schedule below, as specified in the corresponding entries in column (3) thereof:-

**THE SCHEDULE.**

**Employment in Sago Industry**

Serial Number.	Classes of employees.	Minimum rates of basic wages (Rs. P.)
(1)	(2)	(3)
1	Peelers (Piece-rate)	31.37 per 70 kg. Bag

Serial Number.	Classes of employees.	Minimum rates of basic wages (Rs. P.)
(1)	(2)	(3)
2	Workers employed in crushing, sizing, grinding, roasting and other Miscellaneous items of works GRADE – I GRADE - II	312.50 per day 301.50 per day
3	Drivers: GRADE – I GRADE - II	8456.00 per mensem 7924.00 per mensem
4	Clerks: GRADE – I GRADE - II	8571.00 per mensem 8139.00 per mensem
5	Watchman	7924.00 per mensem

**Explanation:-**(1) (i) Classification of employees engaged in crushing, sizing, grinding, roasting, etc. into Grade-I and Grade-II is based on the physical capacity, skill, efficiency and out turn of work and seniority.

(ii) Classification of Drivers into Grade-I and Grade-II

GRADE – I: Those who have completed five years of regular service.

GRADE – II: Those who have not completed five years of service.

(iii) Classification of Clerks into Grade-I and Grade-II:

GRADE – I: Those who have completed five years of regular service.

GRADE – II: Those who have not completed five years of service.

**(2) Dearness Allowance:-** In addition to the above minimum rates of basic wages, the employees shall be paid dearness allowance as follows:-

(i) The dearness allowance shall be linked to the average Consumer Price Index Number for the city of Chennai for the year 2010, namely 161 points (with base 2001=100) and for every raise of one point over and above 161 points, Rs.49.20 (Rupees forty nine and twenty paise only) per point per month shall be paid as dearness allowance.

(ii) The dearness allowance shall be calculated on the first April of every year on the basis of the average of the Consumer Price Index of the preceding twelve months, namely from January to December.

(iii) The first calculation shall be effective from the date of publication of the Notification in the *Tamil Nadu Government Gazette* based on the Average Consumer Price Index Number of the previous year.

(3) Where the nature of work is the same, no distinction in the payment of wages shall be made in the case of men and women employees.

(4) (i) To arrive at daily wages, the monthly wages shall be divided by 26.

(ii) To arrive at monthly wages, the daily wages shall be multiplied by 30.

(5) Wherever the existing wages are higher than the minimum wages fixed herein, the existing wages shall be continued to be paid.

**Draft Notification Regarding the Revision of Minimum Rates of Wages for employment in Granite Industry under the Act.**

[G.O.(D) No. 96, Labour Welfare and Skill Development (J1), 7th March 2022, மாசி 23, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/LWSD/201/2022.—The following draft Notification, which is proposed to be issued in exercise of the powers conferred by clause (b) of sub-section (1) of Section 3 and sub-section (2) of Section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948), is hereby published for information of all persons likely to be affected thereby, as required under clause (b) of sub-section (1) of Section 5 of the said Act.

2. Notice is hereby given that the draft Notification will

be taken into consideration on or after the expiry of two months from the date of publication of this Notification in the *Tamil Nadu Government Gazette* and that any objection or suggestion, which may be received from any person with respect thereto, before the expiry of the aforesaid period will be considered by the Government of Tamil Nadu. Objection or suggestion, if any, should be addressed to the Secretary to Government, Labour Welfare and Skill Development Department, Secretariat, Chennai – 600 009 through the Commissioner of Labour, DMS Campus, Chennai – 600 006.

**DRAFT NOTIFICATION**

In exercise of the powers conferred by clause (b) of sub-section (1) of Section 3 and sub-section (2) of Section 5 of the Minimum Wages Act, 1948 (Central Act XI of 1948) and in supersession of the Labour and Employment Department Notification No. II(2)/LE/852/2018, published at pages 908 and 910 of Part II-Section 2 of the *Tamil Nadu Government Gazette*, dated the 26th September 2018, the Governor of Tamil Nadu hereby revises the minimum rates of wages payable to the classes of employees in the employment in Granite Industry in the State of Tamil Nadu specified in column (2) of the Schedule below, as specified in the corresponding entries in column (3) thereof:-

**THE SCHEDULE.**

**Employment in Granite Industry**

Serial Number.	Classes of Employees.	Minimum rates of basic wages per month.			
		Zone-A	Zone-B	Zone-C	Zone-D
(1)	(2)	(3)			
		(Rs.P.)	(Rs.P.)	(Rs.P.)	(Rs.P.)
<b>GRADE-I</b>					
1.	Manager.	13455.00	13252.00	13047.00	12844.00
2.	Marker/Designer.	12438.00	12234.00	12030.00	11828.00
3.	Quality Controller/carver.				
4.	Mechanical Supervisor.	11828.00	11625.00	11420.00	11217.00
5.	Electrical Supervisor.				
6.	Auto Polisher.				
<b>B.GRADE-II</b>					
7.	Driller.	11420.00	11269.00	11118.00	10965.00
8.	Electrician.				
9.	Fitter.				
10.	Welder.				

Serial Number.	Classes of Employees.	Minimum rates of basic wages per month.			
(1)	(2)	(3)			
		Zone-A	Zone-B	Zone-C	Zone-D
		(Rs.P.)	(Rs.P.)	(Rs.P.)	(Rs.P.)
11.	Grinder.	11217.00	11066.00	10913.00	10762.00
12.	Polisher.				
13.	Cutting Operator.				
14.	Chisler.				
15.	Plumber.				
16.	Tipper Driver.				
17.	Trailor Driver.				
18.	Gang Tree Driver.				
19.	Crane Operator.				
20.	Gang Saw Operator.				
21.	Computer Operator.				
22.	Accountant.				
23.	Store Keeper.				
<b>C.GRADE-III</b>					
24.	Clerk/Cashier.	10607.00	10507.00	10404.00	10201.00
25.	Store Assistant.				
26.	Slinger.				
27.	Chamberingman.				
28.	Fork Lift Operator.				
29.	Carpenter/Packer.				
30.	Computer Assistant.				
31.	Electrical Assistant.				
32.	Mechanical Assistant.				
<b>D.GRADE-IV</b>					
33.	Office Assistant.	10201.00	10152.00	10100.00	10049.00
34.	Watchman/Security.				
35.	Cleaner/Sweeper.				
36.	Loadman (and all other workman in the industry who are not covered by any of the above categories).				

**Explanations.-****(I) The Classification of Zones are as follows:-**

Zone – A	All Corporations.
Zone – B	All Municipalities except Third Grade Municipalities.
Zone – C	All Town Panchayats, Third Grade municipalities and cantonments.
Zone – D	other areas not covered in zones A, B and C.

**(II) (1) Dearness Allowance.-** In addition to the minimum rates of basic wages as fixed above, the employees shall be paid dearness allowance as indicated below:-

- The dearness allowance is linked to the Average Chennai City Consumer Price Index for the year 2010, (i.e) 161 points (with base 2001=100) and for every raise of one point over and above 161 points, an increase of Rs.62.40 (Rupees sixty two and forty paise only) per point per month shall be paid as dearness allowance.
- The dearness allowance shall be calculated every year on the 1st April on the basis of the average of the Consumer Price Index for the preceding twelve months, that is from January to December.
- The first calculation of the dearness allowance shall, thus be, effective from the date of publication of this Notification in the *Tamil Nadu Government Gazette* based on the Average Chennai City Consumer Price Index for the previous year.

(2) Where the nature of work is the same, no distinction in the payment of wages shall be made between men and women employees.

(3) To arrive at daily rates of wages, the monthly wages shall be divided by 26.

(4) Wherever the existing wages are higher than the minimum wages fixed herein, the same shall be continued to be paid.

**Disputes between Workmen and Managements referred to Labour Courts for Adjudication.**

தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், (கோவை கோட்டம்) கோவை

[அரசாணை (டி) எண் 90, தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டு (டி1)த் துறை, 4 மார்ச் 2022, மாசி 20, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No.II(2)/LWSD/202/2022.—தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், (கோவை கோட்டம்) கோவை என்ற நிர்வாகத்திற்கும் கோவை அரசு போக்குவரத்து ஊழியர் சங்கம் (சிஐடிடி), கோவை என்ற தொழிற்சங்கத்திற்குமிடையே இணைப்பில் குறிப்பிட்டுள்ளவாறு தொழிற் தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தகராறை எழுவினாவுடன் கோவை தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும், 1947 ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் (மத்தியச் சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, மேற்சொன்ன தகராறை, எழுவினாவுடன் கோவை, தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று தமிழ்நாடு ஆளுநர் அவர்கள் இதனால் ஆணையிடுகிறார்.

மேலும், 1947-ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் 10(2A) பிரிவின் கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்காமாறு கோவை, தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

**இணைப்பு**

"தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், (கோவை) என்ற நிர்வாகத்தில் பணிபுரியும் திரு. என். சரவணக்குமார் நடத்துநருக்கு (பணி எண். சி20953) நிர்வாகம் 05.05.2020 நாளிட்ட உத்தரவை 20.06.2020 தேதியன்று காலதாமதமாக வழங்கி அதற்கான விளக்கத்தை பெறாமல் ரூ.500/- அபராதம் விதித்ததை ரத்து செய்ய வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா? ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்".

**தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், (சேலம்) லிட., சேலம்**

[அரசாணை (டி) எண் 91, தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டு (டி1)த் துறை, 4 மார்ச் 2022, மாசி 20, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No.II(2)/LWSD/203/2022.—தமிழ்நாடு அரசு போக்குவரத்துக் கழகம் (சேலம்) லிட., சேலம் என்ற நிர்வாகத்திற்கும் தமிழ்நாடு அரசு போக்குவரத்து ஊழியர் சங்கம் (சிஐடிடி), சேலம் என்ற தொழிற்சங்கத்திற்குமிடையே இணைப்பில் குறிப்பிட்டுள்ளவாறு தொழிற் தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தகராறை எழுவினாக்களுடன் சேலம் தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும், 1947 ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் (மத்தியச் சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, மேற்சொன்ன தகராறை எழுவினாக்களுடன் சேலம் தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று தமிழ்நாடு ஆளுநர் அவர்கள் இதனால் ஆணையிடுகிறார்.

மேலும், 1947-ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் 10(2A) பிரிவின் கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்காமாறு சேலம், தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

**இணைப்பு**

**எழுவினாக்கள்**

**கோரிக்கை எண்.1**

"தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், (சேலம்) லிட. என்ற நிர்வாகத்தில் பணிபுரியும் திரு. M. வேலுசாமி, ஓட்டுநர் (பணி எண். DR. 3275) என்பவருக்கு ஊதிய உயர்வினை 1 வருட காலத்திற்கு திரண்ட பயனுடன் தள்ளி வைத்து நிர்வாகம் பிறப்பித்த 24.01.2020 நாளிட்ட உத்தரவினை ரத்து செய்து முறையாக வழங்க வேண்டிய 3-வது பணி ஆய்வு பலனை உரிய தேதியில் முன் தேதியிட்டு வழங்க வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா? ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்.

**கோரிக்கை எண்.2**

"தமிழ்நாடு அரசு போக்குவரத்துக் கழகம், (சேலம்) லிட் என்ற நிர்வாகத்தில் பணிபுரியும் திரு. M. வேலுசாமி, ஓட்டுநர் (பணி எண். DR. 3275) என்பவருக்கு டயர் சேதாரமானதற்கு ரூ.350/-ஐ ஆகஸ்ட் மாத சம்பளத்தில் பிடித்தம் செய்து நிர்வாகம் பிறப்பித்த 28.07.2020 நாளிட்ட உத்தரவினை ரத்து செய்து ரூ.350/-ஐ திரும்ப வழங்க வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா? ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்.

**தமிழ்நாடு அரசு போக்குவரத்துக் கழகம் (கும்பகோணம் கோட்டம்) கும்பகோணம்.**

[அரசாணை (டி) எண் 92, தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டு (அ2)த் துறை, 4 மார்ச் 2022, மாசி 20, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/LWSD/204/2022.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக தமிழ்நாடு அரசு போக்குவரத்துக் கழகம் (கும்பகோணம் கோட்டம்) கும்பகோணம் நிர்வாகத்திற்கும், தமிழ்நாடு ஜெனரல் ஓர்க்கர்ஸ் யூனியனுக்குமிடையே தொழிற் தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற் தகராறை கும்பகோணம் தொழிலாளர் நீதிமன்றத் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947 ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் (மத்தியச் சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தகராறு, கும்பகோணம் தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் 10(2A) பிரிவின் கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு கும்பகோணம், தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

**இணைப்பு****எழுவினா**

தமிழ்நாடு அரசு போக்குவரத்துக் கழக கும்பகோணம் கோட்டத்தில் பணிபுரியும் திரு. S. ராதாகிருஷ்ணன் ஓட்டுநர் (பணி எண்.07 DR066) என்பவருக்கு வருடாந்திர ஊதிய

உயர்வினை மூன்று வருட காலத்திற்கு தொடர்ச்சியாக நிறுத்தம் செய்து நிர்வாகம் பிறப்பித்த 23.03.2013 நாளிட்ட உத்தரவை ரத்து செய்ய வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா? ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்.

[அரசாணை (டி) எண் 93, தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டு (அ2)த் துறை, 4 மார்ச் 2022, மாசி 20, பிலவ, திருவள்ளூர் ஆண்டு-2053.]

No. II(2)/LWSD/205/2022.—இந்த ஆணையின் இணைப்பில் குறிப்பிட்டுள்ள பொருள் தொடர்பாக, தமிழ்நாடு அரசு போக்குவரத்துக் கழகம் (கும்பகோணம் கோட்டம்) கும்பகோணம் நிர்வாகத்திற்கும், அரவிந்த் கெஜ்ரிவால் தமிழ்நாடு ஜெனரல் ஓர்க்கர்ஸ் யூனியனுக்குமிடையே தொழிற் தகராறு எழுந்துள்ளது என்று அரசு கருதுவதாலும்;

மேற்சொன்ன தொழிற் தகராறை கும்பகோணம் தொழிலாளர் நீதிமன்றத் தீர்ப்புக்காக அனுப்புவது அவசியமென்று தமிழ்நாடு ஆளுநர் அவர்கள் கருதுவதாலும்;

1947 ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் (மத்திய சட்டம் XIV/1947) 10(1)(c) பிரிவிலும், 10(1)(d) பிரிவின் வரம்பு நிபந்தனையிலும் வழங்கியுள்ள அதிகாரங்களைக் கொண்டு, தமிழ்நாடு ஆளுநர் அவர்கள் மேற்சொன்ன தகராறு, கும்பகோணம் தொழிலாளர் நீதிமன்றத்தின் தீர்ப்புக்காக அனுப்பப்பட வேண்டும் என்று இதனால் ஆணையிடுகிறார்.

மேலும், 1947ஆம் ஆண்டு தொழிற் தகராறுகள் சட்டத்தின் 10(2A) பிரிவின் கீழ், இந்த ஆணையைப் பெற்றுக்கொண்ட நாளிலிருந்து மூன்று மாதங்களுக்குள் தீர்ப்பு அளிக்குமாறு கும்பகோணம், தொழிலாளர் நீதிமன்றம் கேட்டுக் கொள்ளப்படுகிறது.

**இணைப்பு****எழுவினா**

தமிழ்நாடு அரசு போக்குவரத்துக் கழகம் கும்பகோணம் கோட்டத்தில் பணிபுரியும் திரு. S. ராதாகிருஷ்ணன் ஓட்டுநர் (பணி எண்.07 DR066) என்பவருக்கு வருடாந்திர ஊதிய உயர்வினை ஒரு வருட காலத்திற்கு தொடர்ச்சியாக நிறுத்தம் செய்து நிர்வாகம் பிறப்பித்த 20.06.2009 நாளிட்ட உத்தரவை ரத்து செய்ய வேண்டும் என்ற தொழிற்சங்கத்தின் கோரிக்கை நியாயமானதுதானா? ஆம் எனில், உரிய உத்தரவு பிறப்பிக்கவும்.

**ஆர். கிரீலோஷ் குமார்,**  
அரசு செயலாளர்.